

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 06 OF 2019 &
IA NOS. 1651 & 1652 OF 2018 and IA NO. 451 OF 2019**

Dated: 27th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

BSES Rajdhani Power Limited	Appellant(s)
Vs.		
Delhi Electricity Regulatory Commission	Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Shri Venkatesh
Ms. Nishtha Kumar
Mr. Vikas Maini
Mr. Rahul Adhlakha for R-1

ORDER

IA NO. 1651 OF 2018

(Application for exemption from filing certified copy of the impugned order)

For the reasons stated in the application, the IA is allowed.

IA NO. 1652 OF 2018

(Application for exemption from filing clear, typed & legible annexures)

For the reasons stated in the application, the IA is allowed.

IA NO. 451 OF 2019

(Application for condonation of delay in filing reply)

For the reasons stated in the application, the IA is allowed and 25 days' delay in filing reply is condoned. The reply is taken on record. Application is disposed of.

APPEAL NO. 06 OF 2019

It is represented that pleadings are complete.

List the matter for hearing on **31.07.2019**.

(S. D. Dubey)
Technical Member
tpd/kt

(Justice Manjula Chellur)
Chairperson